

(7)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH
JAIPUR.

O.A.No.10/93

Dt. of order: 29.7.93

Duliya Mali

: Applicant

Vs..

Union of India & Ors. : Respondents

None present on behalf of the parties.

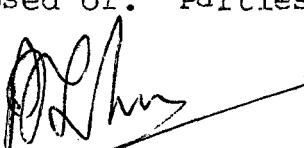
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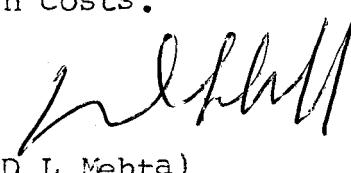
Hon'ble Mr.Justice D.L.Mehta, Vice Chairman

Hon'ble Mr.P.P.Srivastava, Member (Adm.).

PER HON'BLE MR.JUSTICE D.L.MEHTA, VICE CHAIRMAN.

The respondents are directed to decide the pension case including GPF, CPF, Gratuity and allied matters within a period of 3 months. In case the respondents failed to decide at their level within the period of 3 months then they shall be responsible for the payment of interest at the rate of 15% per annum on the amount so sanctioned subsequently. The interest amount shall be recovered from the officer who is found negligent for its sanction. The O.A. stands disposed of. Parties to bear their own costs.


(P.P.Srivastava)
Member (A)


(D.L.Mehta)
Vice Chairman.